

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 12/TT/2023

Subject : Petition for approval of Tariff for New T&D Element namely 1. 80 MVA 132/34.5 kV Transformer at ASP Sub-station, 2. 160 MVA, 220 kV/132KV/6.9 kV ATS-IV at DTPS with refurbishment of 132 kV & 220 kV bays. 3. 132 kV Jamuria Sub-station to Ramkanali Sub-station line (L#61 & 90), 4.132 kV D/C line from Dhanbad substation to JSEB Govindpur line (21.729*2 Ckm) in respect of Damodar Valley Corporation for the tariff period 2019 -24.

Petitioner: : Damodar Valley Corporation (DVC)

Respondents : West Bengal State Electricity Distribution Company Limited (WBSEDCL) and Anr.

Date of Hearing : 6.4.2023

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member

Parties Present : Ms. Swapna Seshadri, Advocate, DVC
Shri Samit Mandal, DVC

Record of Proceedings

Learned counsel for the Petitioner submitted that the Commission in order dated 10.10.2017 in the Petition No. 386/TT/2014 had directed DVC to submit a separate tariff petition for 'New Transmission & Distribution Elements' and accordingly DVC has filed the current petition for approval of transmission tariff for new transmission and distribution assets added during the 2019-24 tariff period. The learned counsel submitted that Asset-1 and Asset-2 are transformers and Asset-3 and Asset-4 are the transmission lines, and they are as follows:

- a. **Asset-1:** 80 MVA 132/34.5 kV Transformer at ASP Sub-station.
- b. **Asset-2:** 160 MVA, 220 kV/132 kV/6.9 kV ATS-IV at DTPS with refurbishment of 132 kV & 220 kV bays
- c. **Asset-3:** 132 kV Jamuria sub-station to Ramkanali Sub-station line (L#61 & 90)



d. **Asset-4:** 132 kV D/C line from Dhanbad Sub-station to JSEB Govindpur (21.729*2 Ckm).

3. In response to a query of the Commission, the learned counsel for the Petitioner submitted that West Bengal State Electricity Distribution Company Limited (WBSEDCL) and Jharkhand Bijlee Vitran Nigam Limited (JBVNL) are the only two beneficiaries of the instant transmission assets and, therefore, the transmission charges will be borne by WBSEDCL and JBVNL.

4. After hearing the learned counsel for the Petitioner, the Commission directed the Petitioner to file the following information/details on affidavit by 8.5.2023 with a copy to the Respondents:

- a) Investment approval accorded by the competent authority.
- b) SCM/RPC approval for the assets covered in the instant petition.
- c) The purpose of construction of the transmission assets covered in the instant petition.
- d) The SCOD of the assets covered in the instant petition.
- e) Justification of time and cost over-run, if any, together with supporting documents.
- f) Auditor's Certificate clearly indicating Hard Cost, IDC and IEDC as well as element wise (i.e. land, building, transmission line, Sub-station, communication system) capital cost as on COD.
- g) Form 5 (element wise break-up of project/asset/element cost).
- h) Form 6 (financial package upto COD).
- i) Justification of ACE claimed.
- j) The documentary evidence for interest on loan and IDC computation of the assets.
- k) Actual tax /MAT rate applicable during the period in the case of DVC.
- l) Supporting document/s indicating date and amount of drawl, rate of interest of loan and repayment schedule of the loan deployed.

5. The Commission further directed the Respondents to file their reply by 22.5.2023 with advance copy to the Petitioner, who may file its rejoinder, if any, by 31.5.2023. The Commission also directed the parties to comply with the directions within the specified time and observed that no further extension of time shall be granted.

6. The petition shall be listed for final hearing on 6.6.2023

By order of the Commission

Sd/-
(V. Sreenivas)
Joint Chief (Law)

